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FEDERATION OF CONSUMER AND SERVICE ORGANIZATIONS

Promoted exclusively to deal with the pressing issues..

(Regd. No.CAG/01/2016 as a Consumer advocacy group with TRAI)

No.5, 4th Street, Lakshmiapuram,

Tiruchirappalli – 620 010. T.N. State .

The Secretary,
Telecom Regulatory Authority of India,
New Delhi – 110 002

03.05.2019

Kind attention to: Sh. Anil Kumar Bhardwaj, Advisor
(B&CS),

Sir,

Sub: **forward our Comment on draft Telecommunication (Broadcasting and Cable) Services Register of Interconnection Agreements Regulations, 2019.**

We respectfully submit our view on above draft regulation for your kind perusal and necessary amendment in the interest of Consumer at large:

1. There are no any reporting details on complaint redress details in this Regulation. If it would include, it will help the subscribers.
2. They may also report their advertisement time telecasting at their pay channels, this may also report to the Authority.
3. The exemption in reporting may reduce from 2.00 laksh subscribers to one lakh .

Considering the interest of subscribers, the above suggestions may be taken to account. ...

Thanking You,

Yours Sincerely,

M. Sekaran.
President.
Registered CAG with TRAI